

(2012) 10 MAD CK 0067

In the Madras High Court

Case No : Writ Petition No. 28064 of 2012

Technocrats Security Systems Pvt. Ltd.

APPELLANT

Vs

Commercial Tax Officer (Enforcement), Roving Squad, Vellore
Government Buildings, 55 Bharathiar Salai Vellore 632001

RESPONDENT

Date of Decision : 12-10-2012

Acts Referred:

Citation : (2012) 10 MAD CK 0067

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : N. Murali, for the Appellant; Cibi Vishnu, AGP (T), for the Respondent

Judgement

M. Jaichandren

1. Heard the learned counsel appearing for the petitioner and the learned Government Advocate for taxes, appearing on behalf of the respondent.

By consent of both the parties, the writ petition is taken up for final disposal.

2. In view of the similar orders passed by this Court, in a number of writ petitions, including the order, dated 21.12.2010, made in W.P. No.

29050 of 2010, the following order is passed:

i) The petitioner shall pay the amount of tax of Rs. 1,42,745/- demanded by the authority, while passing the detention order.

ii) On payment of such tax amount, the goods detained shall be released and the same shall be subject to the final adjudication order, which may

be passed by the authority concerned.

iii) It is made clear that, while making recovery of the tax amount due, the amount of tax already paid shall be deducted.

iv) The respondent shall complete the adjudication process, as expeditiously as

possible.

The Writ Petition is disposed of accordingly. No costs. Consequently, connected miscellaneous petition Nos. 1 and 2 of 2012 are closed.